SHRI INDRAJIT GUPTA : May I know whether it is a fact that a large number of mines from which ore is supplied to the MMTC in Orissa were kept closed recently —may be they are still kept closed-by the mine-owners on the ground that they would not sell more ore to the MMTC unless they were given a higher price, for it, as recommended by the wage board for the iron ore mine-workers recently ? The Wage Board has said that unless MMTC pays a higher price to the mine-owners for their ore, they will not be able to pay higher wages to the workers. Is it a fact that the mine-owners closed down their mines in Barbil and other areas, demanding a higher price for the iron ore ? What is the present position ?

MR. SPEAKER : The question is about export.

SHRI INDRAJIT GUPTA : We cannot export if we cannot get the ore from the mines.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : This is about shipments from Paradip port. If the hon. member wants more details about this, we shall certainly supply them to the House.

SHRI INDRAJIT GUPTA : Is the MMTC getting the ore or not, because the mines are closed ?

SHRI DINESH SINGH : They are getting the ore. My colleague just read out the exports that have already taken place. At some point, there may have been some difficulty which the hon. member has pointed. As I have said, if he so desires, we shall collect the information and supply it.

SHRI S. C. SAMANTA : When the second mechanised berth at Paradip will be constructed, may I know whether it will be economical to export through Paradip port or through Visakhapatnam ?

SHRI DINESH SINGH : The export will be more economical from Paradip as soon as we have the transport facilities and also the shipping facilities at Paradip.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह वक्तव्य में कहा गया है कि रेलवे लाइन 1970 से पहले तैयार हो जायेगी लेकिन अतिरिक्त बर्थ बनाने के बारे में कोई समय की सूचना नहीं दी गई है। क्या इसका अर्थ यह है कि अभी कार्यक्रम की पूरी तालिका नहीं बनी है और सरकार इस स्थिति में नहीं है कि बता सके कि कब तक अतिरिक्त बर्थ बनेगी ?

श्री दिनेश सिंह : जी हां, अध्यक्ष महोदय, इस मंत्रालय को यह सूचना नहीं थी इसीलिए कोई चीज बिलकुल पक्के तौर पर नहीं कह सकते।

M/s. Amin Chand Pyarelal and Company

*283. SHRI ABDUL GHANI DAR : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that M/s. Amin Chand Pyarelal and Company was blacklisted during the last five years and if so, how many times it was blacklisted;

(b) whether it is a fact that licences were given to this concern even after it was blacklisted;

(c) if so, how many licences were given and the value of such licences; and

(d) the action taken against the officers responsible in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT & COMPANY AFFAIRS (SHRI RAGHUNATH REDDI) : (a) Messrs. Amin Chand Pyarelal and Company have neither been blacklisted nor any licence issued to these by the Ministry of Industrial Development & Company Affairs during the last five years. Information from other Ministries/Departments is being collected and will be laid on the Table of the House when complete.

(b) to (d). Do not arise as far as this Ministry is concerned. Information in respect of other Ministries/Departments is being collected and will be laid on the Table of the House when complete.

श्री अब्दुल गनी डार : क्या वजीर साहब फरमायेंगे कि 1963 से यह मामला चल रहा है, एक डी० ओ० चीफ मिनिस्टर पंजाब,

सरदार प्रताप सिंह कैरों का इन को ब्लैक लिस्ट से हटाने के लिये आया जिसमें एक स्टेनलेस स्टील का कोटा देने के लिए लिखा था जिस पर कि इन को हटाया गया और फिर ब्लैक लिस्ट पर लाया गया तो गवर्नमेंट ने यह यकीन दिलाया था कि वह बहुत जल्दी हाउस को अपने कान्फिडेंस में लेगी। मैं उस वक्त राज्य सभा में था। इधर लोक सभा में भी बार-बार यह सवाल पूछा गया तो दूसरे मंत्रालय या तीसरे मंत्रालय से क्योंकि पूछताछ की जिम्मेदारी उन की है, कैबिनेट की तो क्या वह फरमायेंगे कि आखिर में कब तक वह यह इन्फार्मेशन कलेक्ट कर सकेंगे और कब तक हाउस को कान्फिडेंस में ले सकेंगे कि ब्लैक लिस्ट होने के बाद उन को इतना कोटा क्यों दिया गया और उस पर कोई ऐक्शन हुआ या नहीं हुआ? हुआ तो क्या हुआ?

[کیا وزیر صاحب فرمائینگے کہ ۱۹۶۳ سے یہ معاملہ چل رہا ہے ایک ڈی۔ او۔ چیف منسٹر پنجاب کے سردار پرتاپ سنگھ کیروں کا ان کو بلیک لسٹ سے ہٹانے کے لئے آیا۔ جس میں ایک سٹین لیس سٹیل کا کوٹا دینے کے لئے لکھا تھا جس پر کہ ان کو ہٹایا گیا وہ اور پھر بلیک لسٹ پر لایا گیا تو گورنمنٹ نے یہ یقین دلایا تھا کہ وہ بہت جلدی ہاؤس کو اپنے کانفیڈینس میں لیگی۔ میں اس وقت راجیہ سبھا میں تھا۔ ادھر لوک سبھا میں بھی بار بار یہ سوال پوچھا گیا تو دوسرے منسٹرائے یا تیسرے منسٹرائے سے کیوں کہ پوچھ تاچھ کی زمیداری ان کی ہے کیبنیٹ کی تو کیا وہ فرمائینگے کہ آخر میں کب تک وہ یہ انفارمیشن کلیکٹ کر سکینگے اور کب تک ہاؤس کو کانفیڈینس میں لے سکینگے کہ بلیک لسٹ ہونے کے بعد ان کو اتنا کوٹا کیوں دیا گیا اور اس پر کوئی ایکشن ہوا یا نہیں ہوا۔ ہوا تو کیا ہوا۔]

श्री फखरुद्दीन अली अहमद : जहां तक हमारी मिनिस्ट्री का ताल्लुक है मैं इस सवाल के जवाब में कह चुका हूं, यह सवाल पूछा गया था कि पिछले पांच वर्ष के अन्दर हमारी मिनिस्ट्री में यह फर्म ब्लैक लिस्ट हुई है या नहीं और अगर हुई है तो कोई लाइसेंस दिए गए हैं या नहीं तो उस का जवाब साफ तौर पर मैं ने दिया था कि जहां तक हमारी मिनिस्ट्री का ताल्लुक है न ब्लैक लिस्ट किया हुआ है और न कोई उस को लाइसेंस दिया गया है। मैं यह भी बताना चाहता हूं कि लाइसेंस का सवाल हमारे यहां इंडस्ट्रिअल लाइसेंस ऐक्ट के अधीन जब आता है तो उस पर गौर किया जाता है। इनको लाइसेंस देने का कोई सवाल ऐसा पांच वर्ष के अन्दर हमारे पास इन का नहीं आया। इसलिए यह सवाल ही नहीं उठ सकता। जहां तक दूसरी मिनिस्ट्रीज का ताल्लुक है आप को यह मालूम होगा कि कुछ बातों पर एक बड़ी हाई पावर कमेटी जांच कर रही है। पब्लिक एकाउंट्स कमेटी ने जिस के बारे में लिखा था वह कमेटी उसकी जांच कर रही है।.....

श्री मधु लिमये : रपट आ गई है उस की। आप के पास पहुंच गई है वह आप रखते क्यों नहीं हैं?

श्री अब्दुल गनी डार : क्या मिनिस्टर साहब फरमायेंगे कि जब ब्लैक लिस्ट पहले किया गया था तो सरदार स्वर्ण सिंह ने तमाम मिनिस्ट्रीज को लिखा था कि इन को ब्लैक लिस्ट पर रखा जाय? अगर यह सही है तो क्या आप की मिनिस्ट्री को कोई इस

बारे में इत्तिला नहीं दी गई थी कि इन को ब्लैक लिस्ट किया गया है इसलिए कोई लाइसेंस न दिया जाय ।

[کیا منسٹر صاحب فرمائینگے کہ جب بلیک لسٹ پہلے کیا گیا تھا تو سردار سورن سنگھ نے تمام منسٹریز کو خط لکھا تھا کہ ان کو بلیک لسٹ پر رکھا جائے ۔ اگر یہ صحیح ہے تو کیا آپ کی منسٹری کو کوئی اس بارے میں اطلاع نہیں دی تھی کہ ان کو بلیک لسٹ کیا گیا ہے اس لئے کوئی لائسینس نہ دیا جائے ۔]

श्री फखरुद्दीन अली अहमद : मैंने कहा कि पांच वर्ष के बारे में आप ने सवाल पूछा था तो पिछले पांच वर्षों में हम ने कोई लाइसेंस उन को दिया ही नहीं ।

SHRI TENNETI VISWANATHAM : Sir, one part of the Government are not aware of what is happening in another part of the same Government. The Iron and Steel Ministry blacklisted this company which is well known and it came in Parliament several times. The Minister now says that so far as they are concerned they consider Messrs. Amin Chand Pyarelal and Company as good, honest and chaste and they are going to make enquiries into this question. Is the Minister aware that such answers will only lead to disregard of all respect for law and order ?

SHRI F. A. AHMED : What we have stated here is about a question which refers to the five year period. We have said that, so far as our Ministry is concerned, neither have we blacklisted this firm nor have we given any licence to this firm. With regard to the other matters which are a subject of inquiry by the Sarkar Committee and I have no details. The details from other Ministries are being obtained and, if necessary, will be laid on the Table of the House.

SHRI P. VENKATASUBBAIAH : The Minister's reply is not exhaustive in the sense that what he said was that neither has the firm been blacklisted nor has any licences been issued to that firm. But, at the same time, he said that no application has been made for obtaining licences from this Ministry. In that case, I would like to know from the Minister whether this firm has applied for any licence from any Ministry ? Also, when a firm is blacklisted, is this fact not intimated to other Ministries ? If so, what is the position in this regard ?

SHRI F. A. AHMED : These facts are communicated. So far as my Ministry is concerned, it issues licences only in respect of industrial undertaking. When this matter comes to us, we certainly take note of what information we get from other Ministries. So far as my Ministry is concerned, I have already stated that during the period of five years we have neither blacklisted nor issued any licence to M/s. Pyarelal & Sons.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा ख्याल है कि दो बातों को जान-बूझकर मिलाया जा रहा है---एक लाइसेंस, जैसा कि अभी मंत्री महोदय ने फरमाया--नये उद्योग शुरू करने के लिये दिया जाता है, जिसकी जिम्मेदारी आपकी है। लेकिन आयात के लिये इम्पोर्ट लाइसेंस भी दिये गये हैं, जैसे उन्होंने काश्मीर सिरेनिक्स के लिये दिया था, शायद व्यापार मंत्रालय की अनुमति से। कुछ लाइसेंसेज इस्पात मंत्रालय के द्वारा दिये गये हैं और उसी तरह आपको पता है कि जहाज-वाला मामला भी आया था। इस लिये आयात लाइसैन्सेज के बारे में बतलाइये, साथ ही मैं यह भी जानना चाहता हूं कि क्या इस कम्पनी के खिलाफ़ अदालतों में कोई केस सरकार की ओर से चलाया जा रहा है, यदि हां, तो किन-किन मंत्रालयों के द्वारा तथा किन बातों को लेकर ?

श्री फखरुद्दीन अली अहमद : मैं इस सवाल का जवाब दे चुका हूं । जहां तक दूसरी मिनिस्ट्रीज और डिपार्टमेन्ट्स का ताल्लुक है, उन से हम ने इन्फर्मेशन मांगी है कि अगर

कोई लाइसेन्सेज उनको दिये गये हैं, तो वे हम को बता दिये जाएं। जब वह हम को बता देंगे तो वह इन्फर्मेशन टेबिल पर रख दी जायगी।

दूसरे—स्टील मिनिस्ट्री ने भी कुछ कम्पनियों को ब्लैक-लिस्ट किया था, वह कलकत्ता हाई कोर्ट के इंजंक्शन आर्डर के मुताबिक हुआ है।

श्री मधु लिमये : मैंने ब्लैक-लिस्टिंग के मुताल्लिक नहीं पूछा था। जिन्होंने कानून तोड़ा है, उन के खिलाफ़ अदालतों में कोई केस चलाया गया है या नहीं ?

MR. SPEAKER : Are there any cases in the court ?

SHRI F. A. AHMED : None, so far as my Ministry is concerned.

श्री शिव नारायण : क्या यह सत्य है कि 95 लाख रुपया इस कम्पनी के जिम्मे बाकी था, इसीलिये उस को ब्लैक-लिस्ट किया गया था ? वह रुपया अभी तक वसूल हुआ है या नहीं ?

SHRI S. M. KRISHNA : I would like to know from the hon. Minister that during the last five years when this firm was blacklisted whether it had made any application for the grant of fresh licence to his Ministry.

SHRI F. A. AHMED : Not during this period in so far as the items dealt with in my Ministry are concerned.

SHRI D. C. SHARMA : Messrs. Aminchand Pyarelal have been with us for a very long time and I hope they will continue to be with us for a long time more. I want to ask the hon. Minister one question. Is he aware of the fact that Messrs. Aminchand Pyarelal have been changing the names of the firms very often, sometimes they have been trading under one name and sometimes under another one ? For instance, they had a firm in Jullundur. Now they have closed that firm in Jullundur and opened another one in another place in a different name. In reply to this question the hon. Minister has said that they have issued no new import licence to them. May I know whether the Government is aware of the fact that no import licence has been given to this firm which assumes many names after some time or other ?

SHRI F. A. AHMED : The question referred only to the period of five years and is being collected from other ministries. As is there, Sir.

श्री सरजू पाण्डेय : अमींचन्द प्यारे लाल का मामला जब सदन में आया था, उस समय कई अफसरों और मंत्रियों पर उन को कानून तोड़कर लाइसेंसेज़ देने का आरोप लगाया गया था। मैं जानना चाहता हूं कि जिन लोगों ने कानून को तोड़ कर लाइसेन्सेज़ देने का प्रयत्न किया था, उन के खिलाफ़ क्या कार्यवाही की गई ?

श्री फखरुद्दीन अली अहमद : मुझे इसके बारे में इलम नहीं है—शायद आप उन चीजों को रेफर कर रहे हैं, जोकि सरकार कमेटी को सौंपे गये हैं। जहां तक मेरी इन्फर्मेशन है, सरकार कमेटी की रिपोर्ट अब तक गवर्नमेंट के पास नहीं आई है।

SHRI HEM BARUA : The hon. Minister has just now said that Messrs Aminchand Peareylal have neither been blacklisted nor licences have been issued to this company. Is he aware of the fact that Messrs Aminchand Peareylal have been getting licences from other ministries in the same Government under false names or false pretexts; if he is aware of that, what steps has he taken or proposes to take to stop this nefarious activity of this particular firm ?

SHRI F. A. AHMED : I have said that I am not aware and, therefore, information is being collected from other ministries. As soon as that is available it will be laid on the Table of the House or I can pass it on to the hon. Member.

SHRI D. N. TIWARY : Is there any machinery with the Governments to know whether a firm has changed its name and whether licences have been given to that firm under that changed name ?

SHRI F. A. AHMED : Either as soon as the matter is brought to our notice we

make enquiries or verify when there is any suspicion of benami transaction and then only action is taken.

श्री राम चरण : जैसा मेरे साथी शर्मा जी ने बताया कि यह फर्म नाम बदल कर लाइसेंसेज लेती है, मैं जानना चाहता हूं कि इस फर्म की तरफ़ से नाम बदल कर कितनी एप्लीकेशन्ज आई हैं और कितनी सैंक्शन हुई हैं ? आपके अफसरों को तो मालूम होगा ?

श्री फखरुद्दीन अली अहमद : अगर कोई ऐसा केस आपको मालूम है, तो हम को बता दीजिये, हम उस की एन्कवायरी करा लेंगे ।

SHRI BUTA SINGH : Can the hon. Minister tell this House as to how many allied or associate firms are there working with the Aminchand Peareylal group and whether Government contemplates to take any action at any time against all the allied or associate firms or only against Messrs Aminchand Peareylal ?

SHRI F. A. AHMED : If the hon. Member's purpose is to get the list, I can place it on the Table of the House; it is a long list.

MR. SPEAKER : Next question. Shri Shiva Chandra Jha....Absent. Shri K. P. Singh Deo....Absent. Then, the next question has been transferred. Shri Shri Gopal Saboo..Absent. Shri Beni Shanker Sharma..Absent. Shri Bedabrata Barua.

SHRI BEDABRATA BARUA : No, Sir.

MR. SPEAKER : He is not asking it. Shri Y. A. Prasad..Absent.

SHRI INDRAJIT GUPTA : Shri Barua is there, Sir.

MR. SPEAKER : He is not asking it.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह नहीं हो सकता, अगर सदस्य उपस्थित हैं, तो पूछा जायेगा । अपनी मर्जी से वह नहीं कह सकते कि नहीं पूछता ।

MR. SPEAKER : But has he no right to say that he is not asking it ?

SHRI BEDABRATA BARUA : I am asking the question, Sir.

MR. SPEAKER : Very well, that should be the spirit.

SHRI PILOO MODY : That is why they say that second thoughts are better.

SOVIET-AIDED PROJECTS

*286. SHRI BEDABRATA BARUA :
SHRI SHRI GOPAL SABOO :
SHRI BENI SHANKER SHARMA :
SHRI Y. A. PRASAD :
SHRI R. R. SINGH DEO :
SHRI RAMAVATAR SHASTRI :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether he had discussions with Mr. Kosygin during the latter's recent visit to India about the unsatisfactory working of some of the Soviet-aided projects and the problem of enormous idle capacity in some projects;

(b) whether the U.S.S.R. Prime Minister has agreed to go into this problem and advise the authorities on better utilization of capacity in Soviet-aided projects; and

(c) if so, the main features thereof and the agreement arrived at ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT & COMPANY AFFAIRS (SHRI RAGHUNATH REDDI) : (a) to (c). Discussions were held with the Soviet Authorities in Moscow in October, 1967 about the problems of the various Soviet assisted projects in India with particular reference to the idle capacity of the Heavy Machine Building Plant, Ranchi and the Coal Mining Machinery Project, Durgapur. The discussions with Mr. Kosygin were in the nature of follow-up of the discussions held in Moscow.

At the invitation of the Government of India, a team of Soviet experts has recently arrived to study in depth the problems of the two plants and formulate specific recommendations to improve productivity and to ensure better utilisation of capacity.

SHRI BEDABRATA BARUA : So far as the Soviet assistance is concerned, we